



\$~23 (05.02.2025)

- * IN THE HIGH COURT OF DELHI AT NEW DELHI
- + <u>W.P.(C)</u> 3844/2019 & CM Appl.17517/2019

INDIAN CAPTIVE POWER PRODUCERS ASSOCIATION (ICPPA)Petitioner

Through: Mr. Angad Baxi, Adv.

versus

UNION OF INDIA AND ANR.

....Respondents

Through: Mr. Rakesh Kumar, CGSC with Mr.

Sunil, Adv. for UOI.

Mr. Vaibhav Agnihotri and Mr. Sachin Sharma, Advs. for Coal India.

CORAM:

HON'BLE MS. JUSTICE TARA VITASTA GANJU

ORDER 06.02.2025

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- 1. In view of Notification No.04/IG-4/Gen1.-I/DHC dated 31.01.2025, this Court is hearing matters of 05.02.2025 and 06.02.2025 today. Thus, the matter could not be taken up for hearing.
- 2. List on 28.04.2025.

TARA VITASTA GANJU, J

FEBRUARY 6, 2025/r

Click here to check corrigendum, if any